

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ITS

ORDER SHEET

Original APPLICATION NO. 6 OF 2003
Respondent(s)

Applicant(s)

Respondent(s)

**Advocate for
Applicant(s)**

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>9/5/2003</u>	<p>Mr. J. C. Singhvi, Counsel for applicant Bench is not formed. Put up on 21/05/2003 for admission.</p> <p><i>M. V. S.</i> Dy. Registrar CAT, JODHPUR</p>

Mr. Vijay Mehta counsel for the applicants.

Through this OA, the applicants who are civilians in MES, Jaisalmer, seek directions to the respondents to make payment of Modified Field Area Allowance and concessions to them.

2. It is averred that the applicants have been performing Field duty during the period from September 2001 till date but they have not been given, the Modified Field Area Allowance. It is also stated that the applicants have preferred representation, Annexure A-9, but without any result.

3. Learned counsel for the applicants says that after going through the case he has advised his clients to make fresh detailed representation to the respondents and if the said representation is not accepted, they may approach the Tribunal again. He says that for the present, the application may be disposed of as withdrawn.

4. Consequently, the application is dismissed as withdrawn.

(G. C. SRIVASTAVA) MEMBER (A) Part II and III destroyed in my presence on 3.9.77 under the supervision of section officer () as per order dated 5.2.78

(G. V. GUPTA)
VICE CHAIRMAN